(b) to (d) The target for Coal India Limited (CIL) for the production of coal in the terminal year of Twelfth Plan (2016-17) has been placed at 615 MTe. Coal India Ltd. will be able to achieve the targets for the Twelfth Plan subject to obtaining of necessary environment and forest clearances, land acquisition and creation of coal evacuation and rail transport infrastructure.

Irregularities in CIL

636. SHRI ARVIND KUMAR SINGH : SHRIMATI KUSUM RAI : SHRI ALOK TIWARI : SHRI PRABHAT JHA :

Will the Minister of COAL be pleased to state:

(a) whether irregularities in the Coal India Limited's fuel supply pacts with 11 companies have been reported;

(b) if so, the details thereof;

(c) whether Government has inquired into the alleged irregularities and has fixed responsibilities in this regard;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) to (e) Coal India Limited (CIL) has observed certain deficiencies in the documents of 11 cases, during verification of the documents in respect of milestone achievement of LOAs (Letters of Assurance) as per the prescribed guidelines. Appropriate action would be taken by Subsidiary coal companies of CIL to ensure that all due procedures are observed.

Production of coal

†637. SHRI MOTILAL VORA : Will the Minister of COAL be pleased to state:

(a) the quantum of production of coal and its consumption in the country, at present;

(b) whether it is a fact that the Coal India Limited (CIL) has informed Government that it could start work only on three projects in the coming five years out of the 119 mines allocated to it;

by when CIL would start work on these projects and to what extent the (c) country's requirement of coal would be met by this; and

(d) the steps being taken by Government to avert coal crisis, at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The production and dispatch of coal during last three years and the current year is as under: -

Year	Production	Despatch/Supply
2009-10	532.042	513.792
2010-11	532.694	523.465
2011-12	539.940	535.152
2012-13 upto Jan., 2013	440.780 (P)	465.521 (P)

(in million tonnes)

P=Provisional.

(b) and (c) All the 119 coal blocks, 116 originally earmarked and 3 from the de-allocated list assigned to CIL were examined in respect to their workability for immediate augmentation of production. It has been found that out of 119 blocks, project report has already been prepared for two and work for preparation of PR for 16 blocks are expected to be taken up during Twelfth Plan period where geological reserves are already available. There are 11 such blocks where exploration has been completed and for 24 blocks exploration activities are still in progress.

Remaining 66 blocks are such blocks where exploration has not been started out of these blocks, 17 blocks have been identified to be taken up during the Twelfth Plan period upto formulation of project reports. PRs for 36 blocks will be prepared during Thirteenth Plan period and the balance 13 blocks lie mostly in dip side where production cannot be commenced even during Thirteenth Plan period and will be taken up beyond Thirteenth Plan period.

The Government (along with the CIL) is taking the following steps for (d) increasing the coal production in the country and to ensure its availability to the users:-

Emphasis on taking up of new projects in the coal PSUs- CIL and SCCL;

- Developing new projects through Mine Developer Operator (MDO) route/ outsourcing;
- Expansion of existing and ongoing projects wherever feasible;
- Reorganization of existing mines wherever feasible;
- Adoption of mass production of technologies;
- Adoption of high capacity Heavy Earth Moving Machinery (HEMM);
- Improving Coal evacuation and strengthening of infrastructure for coal movement;
- Constant rapport with Ministry of Railways for expediting identified critical railway projects in coalfields;
- Regular interaction with authorities at Central and State levels for environmental/forestry clearance; land acquisition and addressing R & R issues;
- Actively pursuing the State Government authorities for addressing law and order issues in some of the coal fields;
- Rigorous monitoring of implementation of ongoing projects;
- Expediting the development of captive coal blocks allocated to various private and public sector companies and their monitoring.

Cancellation of coal blocks

638. SHRI P. RAJEEVE : Will the Minister of COAL be pleased to state:

(a) the number of coal blocks allocated that have been cancelled during the last two years;

(b) the reasons therefor;

(c) whether the rest of the allottees have started the production from the allocated coal blocks; and

(d) if not, what are the actions taken by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) During the last two years 32 coal have been